

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
7th Floor, Mayur Bhawan, Connaught Place, New Delhi - 110 001

No. IBBI/PR/2026/8

28th April, 2026

PRESS RELEASE

Extension of last date for receipt of public comments on Discussion Papers

The Insolvency and Bankruptcy Board of India (IBBI), in pursuance of its objective of stakeholder-driven and consultative regulation-making, had placed in the public domain, following Discussion Papers on its website www.ibbi.gov.in on 15th April, 2026, inviting comments from stakeholders –

- a) Discussion Paper on (Creditor-Initiated Insolvency Resolution Process) Regulations, 2026
- b) Discussion Paper on proposed Amendments to IBBI (Liquidation Process) Regulations, 2016
- c) Discussion Paper on amendments to CIRP Regulations, 2016 in pursuance of the Insolvency and Bankruptcy Code (Amendment) Act, 2026
- d) Discussion Paper on amendments to IBBI (Pre-Packaged Insolvency Resolution Process) Regulations, 2021
- e) Discussion Paper on Amendments to IBBI (Information Utilities) Regulations, 2017
- f) Discussion Paper on Amendments to IBBI (Inspection and Investigation) Regulations, 2017
- g) Discussion Paper on Amendments to IBBI (Grievance and Complaint Handling Procedure) Regulations, 2017
- h) Discussion Paper on proposed amendments to IBBI (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019
- i) Discussion Paper on proposed amendments to the IBBI (Voluntary Liquidation Process) Regulations, 2017

The last date for receipt of public comments on the said Discussion Papers was 28th April, 2026.

2. In this regard, it has been decided to **extend the last date for receipt of public comments on the Discussion Papers to 5th May, 2026.**

3. Stakeholders may submit their comments electronically by visiting the IBBI website at www.ibbi.gov.in, selecting the link '*Public Comments*', and thereafter selecting the relevant Discussion Paper, in the manner specified therein.

4. All other terms and conditions relating to the submission of comments, as set out in the respective Discussion Papers, shall remain unchanged.
